

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**Appeal No. 70 of 2016**

**Dated: 12<sup>th</sup> January, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**M/s Green Energy Association** **...Appellant(s)**

**Vs.**

**Madhya Pradesh Electricity Regulatory Commission & Ors.** **...Respondent(s)**

Counsel for the Appellant(s) : Ms. Mandakini Ghosh  
Mr. Parinay D. Shah  
Ms. Ritika Singhal

Counsel for the Respondent(s) : Mr. C. K. Rai and  
Mr. Umesh Prasad for R.1  
Mr. G. Umapathy  
Mr. Aditya Singh for R.2 to 6

**ORDER**

Learned counsel for the Appellant seeks permission to withdraw the appeal without prejudice to the Appellant's rights to challenge the order dated 09.08.2016 passed by the Madhya Pradesh Electricity Regulatory Commission pursuant to this Tribunal's Judgment in Appeal No. 16 of 2015 dated 28.04.2016.

The Appellant may file an appeal challenging Order dated 09.08.2016 if it so desires. Appeal is dismissed as withdrawn.

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

*ts/sh*